

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
(IB)-266(PB)/2023
IA/2888/2023, IA/3116/2023

IN THE MATTER OF:

Aircastle (Ireland) Limited

.....Applicant

Vs.

Spicejet Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 22.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ritesh Singh, Mr. Ajay Kumar, Mr. Navneet K. Singh, Ms. Anchal Nanda, Mr. Hetram Bishnoi, Mr. Kanav Vashisth, Advs.

For the Respondent : Mr. Krishnendu Datta, Sr. Adv., Mr. Sanjay Gupta, Ms. Sharmistha, Ghosh, Mr. Karanveer Singh Anand, Ms. Niharika Sharam, Advs.

ORDER

IA/2888/2023:-

Ld. Counsel on behalf of Applicant/Operational Creditor is present and sought time to file rejoinder to the reply filed by the Corporate Debtor on this application. Liberty is granted to the Applicant to file the rejoinder. Ld. Sr. Counsel Mr. Krishnendu Datta appears for Corporate Debtor and submitted that they have filed their reply to this application. However, their reply is not available on the e-portal of this Tribunal. Ld. Counsel on behalf of the Corporate Debtor may approach the Registry and cure the defects, if any, so

that their reply is reflected on the e-portal of this Tribunal. List the matter on **30.05.2024**.

IA/3116/2023:-

List this application on **30.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)